

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "FRIDAY-A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA Nos. 6418/Del/2019 & 752/Del/2017
Assessment Years : 2011-12 & 2012-13**

Indian Yamaha Motor Pvt.Ltd., C/o-KNM & Partners, Law Offices, 1 st Floor, The Great Eastern Centre, 70, Nehru Place, Behind IFCI Tower, New Delhi-110019. PAN-AABC17552F	Vs	DCIT, Circle-1 LTU, New Delhi.
APPELLANT		RESPONDENT
Appellant by		Ms. Soumya Jain, CA
Respondent by		Sh.M.Barnwal, Sr.DR
Date of Hearing		22.01.2021
Date of Pronouncement		22.01.2021

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2011-12 & 2012-13 are directed against the orders of Assessing Officer, New Delhi dated 19.03.2015 & 27.12.2016 respectively.

2. The learned counsel for the assessee, vide its letter dated 20.01.2021, received through email, has requested for withdrawal of the appeals filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, both appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 22nd January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI